**Form - A**

**Application for the approval of Reserve Bank of India to an amendment of a provision relating to the appointment/ re-appointment/ remuneration, etc.,  
of Managing Director & Chief Executive Officer (MD & CEO) or any other Director or  
termination of appointment of a Director**

Name of the banking company: \_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_

Address:\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_  
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Date \_\_\_\_\_\_\_\_\_\_\_\_\_

The Chief General Manager-in-Charge  
Department of Regulation

Central Office

Reserve Bank of India

Mumbai- 400001

Madam/Dear Sir,

**Section 35B of the Banking Regulation Act, 1949**

We hereby apply for the approval of the Reserve Bank in terms of section 35B of the Banking Regulation Act, 1949, to the following amendment/s of the relevant provision/a as per particulars given below. We shall be glad to furnish any further information that you may deem necessary in this connection.

Yours faithfully,

\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_  
(Signature)

\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_  
(Designation)

**Particulars**

|  |  |  |
| --- | --- | --- |
| **Sr No** | **Particulars** | **Information Disclosed** |
| (1) | State who the competent authority is to make the amendment/s in question. In case it is the Board of Directors, please quote the number of the relevant Article:  [A certified copy of the resolution (also mentioning the date thereof) of the competent authority - the General Body or the Board of Directors, as the case may be - authorising the amendment/s should be furnished along with the application. If the resolution is in vernacular, a certified copy thereof - as translated into English may preferably be supplied.] |  |
| (2) | Full name of the person to whom the amendment relates: |  |
| (3) | Post held by him and whether he is also the MD & CEO: |  |
| (4) | Particulars of - |  |
| (a)   the existing provision/s: |  |
| (b)  the proposed amendment/s: |
| [For instance: an amendment of the Articles/ Memorandum of Association relating to the appointment or re-appointment or termination of appointment or remuneration of the specified persons; additions to the remuneration payable to them such as by way of an increase in the pay, allowances, perquisites and benefits, etc.] |
| (5) | Position in regard to compliance with such of the provisions of the Companies Act, 2013, as are attracted, e.g., sections 188,190,196,197: Please state the position with reference to each section (which is applicable) separately. |  |
| (6) | Any additional facts which the banking company may like to state in support of the application or otherwise: |  |

For

\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_  
(Name of the banking company)

\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_  
(Signature)

\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_  
(Designation)